

**In C. A. T. ( Jaipur Bench ) Jaipur.**

Notes of the Registry

Orders of the Tribunal OA. 999/92

5.7.94

Mr. D. P. Gang - Counsel for applicant  
 Mr. K. N. Sharma - Counsel for Resp. No. 1 & 2.  
 Mr. P. D. Khanna - Counsel for Resp. No. 3.

Heard the learned Counsel for the parties. Mr. Gang, Counsel for the applicant prays that after filing this petition and on account of the judgment of the Tribunal in another case Gulab Choud and 10 others vs Union of India & Ors, the services of the petitioners in that case ~~has~~ <sup>have</sup> been regularised w.e.f. 1.4.86. He submits that taking into consideration the new development he may be allowed to withdraw this petition with the liberty to file a fresh petition. The prayer is allowed. The O.A. stands dismissed <sup>as withdrawn</sup> with the liberty to file a fresh petition according to law.

2 Copy Recd  
 12/7  
 Adv.  
 for D.P. Gang  
 for P.D. Khanna

*[Handwritten signature]*  
 17/7/94

*[Signature]*  
 (O. P. Sharma)  
 Administrative Member

*[Signature]*  
 (D. L. Mehta)  
 Vice-Chairman